

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 64 OF 2019 &  
IA NOS. 209 AND 208 OF 2019**

**Dated: 10<sup>th</sup> May, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**GSPL India Gasnet Limited ...Appellant(s)  
Vs.  
Petroleum & Natural Gas Regulatory Board ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Piyush Joshi  
Ms. Sumiti Yadava

Counsel for the Respondent(s) : Ms. Sonali Malhotra

**ORDER**

**IA No. 208 of 2019**

*(Appln. for exemption from filing certified copy of the impugned order)*

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is allowed.

**APPEAL NO. 64 OF 2019 & IA NO. 209 OF 2019**

Finally, one week's time is granted to learned counsel for the Respondent to file reply on or before 20.05.2019 after serving copy on the other side. Rejoinder, if any, three weeks thereafter.

List the matter on **26.07.2019**. In the meantime, pleadings be completed.

**(B.N. Talukdar)  
Technical Member (P&NG)**

*kt/m*

**(Justice Manjula Chellur)  
Chairperson**